

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 60731 of 2017

[Arising out of Order-in-Appeal No. 26-27/ST/LDH/2017 dated 01.06.2017 passed by the Commissioner (Appeals), Central Excise, New Delhi]

Smt. Sunita

12 Moti Bagh, Babyal Road,
Opposite Kewal Gasdown,
Ambala Cantt. Haryana, 133001

.....Appellant

VERSUS

**Commissioner of Central Excise
And Service Tax, Panchkula**

SCO 407-408, Sector-8,
Panchkula, Haryana-134119

.....Respondent

APPEARANCE:

Shri Jitender Kumar Jindal, Representative for the Appellant

Shri Ram Niwas, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60037/2026

DATE OF HEARING/ DECISION: 13.01.2026

P. ANJANI KUMAR:

The appellant has opted for 'SabkaVishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained Discharge Certificate i.e. Form No. SVLDRS-4 on payment of full and final settlement of dues, which has been placed on record.

2. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn under SVLDR Scheme.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

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